

Central Administrative Tribunal
Principal Bench

O.A. 962/2000

(3)

New Delhi this the 12th day of September, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

1. Shri Mahabir Singh,
S/o Shri Thabriya,
R/o 335, Dr. Ambedkar Basti,
Ghonda, Delhi-53.
2. Shri Shankar,
S/o Shri Paranda,
R/o K-12, Krishna Nagar,
Ram Nagari, Delhi.
3. Shri Shish Pal,
S/o Shri Naney Ram,
R/o Gamri Extn. Gali No. 10,
near Bhajan Pura, Delhi.
4. Shri Prakash Chand,
S/o Shri Asha Ram,
R/o A-99/1, Jagat Puri,
Gali No. 7, Delhi.
5. Shri Ramesh Chand,
S/o Shri Shyam Lal,
Jhuggi No. 110, Gautam Puri,
ITO, New Delhi.
6. Shri Rohtash,
S/o Shri Sulekh Chand,
Vill- Bhainta, Hazipur,
PO - Loni,
Distt. Ghaziabad, UP.
7. Shri Ashok Kumar,
S/o Shri Ram Phal,
R/o C-3/337, Nand Nagri,
Delhi.
8. Shri Mam Chand,
S/o Shri Sukham Singh,
R/o D-129, Nathu Colony,
School Block,
Nand Nagari, Delhi.
9. Shri Sadhu Ram,
S/o Shri Ghodha Ram,
R/o 771/8-A, near Rehman Bldg.,
Naveen Shahdara,
Delhi.

(By Advocate Shri Ramji Lal, proxy for Shri U.S. Prasad)

P:

Versus

Union of India through

1. Secretary,
Ministry of Home Affairs,
Delhi.
2. Commissioner of Police,
Delhi Police, IP Estate,
New Delhi.
3. Dy. Commissioner of Police,
(East Delhi Area), Delhi. Respondents.

(By Advocate Shri Ajesh Luthra)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

The grievance of the applicants, nine in number, is that in spite of the fact that they have been working as temporary Sweepers on ad hoc basis with the Delhi Police for a number of years, they have not been regularised. In the reply, the respondents have submitted that they have submitted a proposal to the Ministry of Home Affairs for creation of 286 posts of Class IV employees, including Sweepers which is under their consideration. Both the learned counsel have drawn my attention to the order in a similar case, Smt. Ramwati and Ors. Vs. Lt. Governor, NCT Delhi and Ors.) (OA 2237/98) which was disposed of on 28.9.1999 by the same Bench. Shri Ajesh Luthra, learned counsel has submitted that as and when the respondents receive the sanction for creation of additional posts of Sweepers, they will take necessary action for regularisation of the applicants in accordance with law.

2. Taking into account the facts and circumstances of the case and the previous order dated

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28.9.1999 in OA 2237/98, the O.A. is disposed of with a similar direction that the respondents should obtain the sanction for the aforesaid posts expeditiously and subject to the fulfilment of the eligibility conditions of the applicants under the relevant rules and instructions, they shall take further action to regularise them as Sweepers. This action shall be taken within 4 months after receipt of the sanction of the posts for which they shall also take steps to get the matter expedited. Parties to bear their own costs.

(6)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)

Member (J)

'SRD'